

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 177/2000

New Delhi, this the 5th day of January, 2001

Hon'ble Sh. Govindan S. Tampi, Member (Admn)

Smt. Praveen Gupta, Q.No.115,
Sector-1, Type-III
R.K.Puram, New Delhi.

...Applicant.

(By Advocate : None for the applicant)

V E R S U S

1. Union of India
through the Directorate
of Estates, Nirman Bhawan,
New Delhi.
2. The Director General of Light
Houses & Lightships,
Ministry of Surface Transport,
NOIDA.
3. The Administrative Officer
Department of Light House & Lightships
East Block 10, Level IV & V
R.K.Puram, New Delhi - 110066

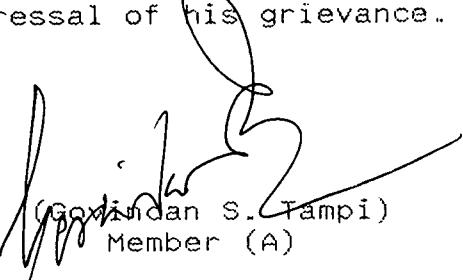
...Respondents.

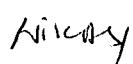
(By Advocate : Sh. Rajeev Bansal)

O R D E R (ORAL)

By Hon'ble Sh. Govindan S. Tampi, Member (A)

None appears for the applicant even on the second call. This is a case of notice of eviction from the premises issued by the Directorate of Estates. In terms of Hon'ble Supreme Court's order in Raseela Ram Vs. UOI & Ors. (JT 2000 (10) P.503) the jurisdiction is not with Tribunal, Application is dismissed as being without jurisdiction; The applicant is also granted liberty to approach the appropriate forum for the redressal of his grievance. No costs.


(Govindan S. Tampi)
Member (A)


Anil